

Of

**Central Administrative Tribunal, Principal Bench**

**Original Application No.2242 of 2004**

New Delhi, this the 20th day of September, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)**

Shri P.C. Mittal,  
11-12, Ashok Vihar, Phase-I,  
New Delhi-110052  
Retired P.G.T.  
Directorate of Education,  
Government of N.C.T. of Delhi

...Applicant

(By Advocates: Shri Surinder Singh)

Versus

1. Government of N.C.T. of Delhi,  
Through its Chief Secretary,  
Delhi Sachivalaya,  
I.P. Estate,  
New Delhi-110 002.
2. The Director of Education  
Government of N.C.T. of Delhi,  
Old Sectt.,  
Delhi
3. Union of India,  
Through its Secretary,  
Ministry of Human Resource Development,  
Department of Secondary and  
Higher Education,  
Shastri Bhawan,  
New Delhi-110 001

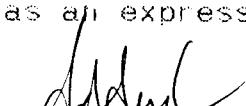
....Respondents

**O R D E R (ORAL)**

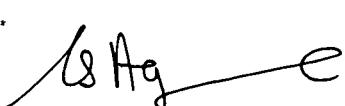
**Justice V.S. Aggarwal, Chairman**

Learned counsel for the applicant states that he would firstly challenge the impugned order dated 29.6.2004 by filing an appeal and thereafter, if necessary, will take recourse in the law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn but we make it clear by way of abundant caution that nothing said herein should be taken as an expression against the applicant.

  
( S.A. Singh )  
Member (A)

/dkm/

  
( V.S. Aggarwal )  
Chairman